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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 01/2025/EZ



In The Matter of:-

Sarbani Brahma

..... Applicant

- Versus-

State of West Bengal & Ors.

...Respondent(s)

**COUNTER AFFIDAVIT ON BEHALF OF RESPONDENT NUMBER 05, THE
DISTRICT LAND & LAND REFORMS OFFICER, HOWRAH DISTRICT.**

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Filed by:

Sibojyoti Chakrabarti
Mr. SIBOJYOTI CHAKRABARTI,

Advocate,

State of West Bengal

(M): 9007035534

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30 JUN 2026

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DISTRICT LAND & LAND REFORMS OFFICER, HOWRAH DISTRICT.**

I, Sri Shekhar Kumar Chaudhary, S/o-Lt. Kartik Ram, by faith-Hindu, by occupation- Government Service, now posted as Additional District Magistrate (Land Reforms) & District Land & Land Reforms Officer, Howrah, having office at 12, Nityadhan Mukherjee Road, 2nd Floor, Howrah PIN: 711101, West Bengal, do hereby solemnly affirm and declare as follows: -

1. That I am presently posted as the Additional District Magistrate (Land Reforms) & District Land & Land Reforms Officer, Howrah, having office at 12, Nityadhan Mukherjee Road, 2nd Floor, Howrah PIN: 711101, West Bengal, and I have made myself acquainted with the facts and circumstances of this case and competent to affirm this Counter affidavit for and on behalf of myself being the respondent number 05, herein, in the instant original application.

2. That this Counter Affidavit is filed in compliance and obedience to the Solemn Order dated 23.04.2026, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

2. That this Counter Affidavit is filed in compliance and obedience to the Solemn Order dated 23.04.2026, passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

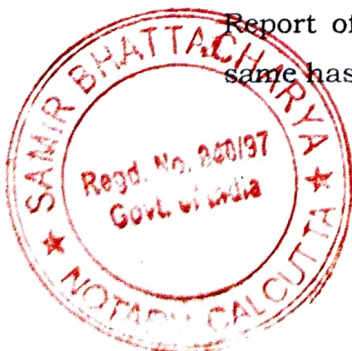
3. That the instant original application has been filed by the applicant inter alia alleging illegal filling up of pond by the private respondents with solid waste materials resulting in decrease in pond area altering the optimal PH level of pond water and increased rate of eutrophication and that further resulted in death of fishes and fish species and ecological imbalance in the area at R.S. Dag No. 973, L. R. Gag No. 953, R. S. Khatian No. 1153, L. R. Khatian No. 495, 10022, 14368-14387, within block-Domjur, Mouza-Bankra, Pin: 711403 within the district of Howrah.

There is further allegation against M/s Meraj Industries and Ashrafi Copper and Alloys Cent Cast for causing air and noise pollution day and night and disrupting the lives of residents in the surrounding area.

4. That in the paragraph 11 of the original application the applicant has referred to violation of the West Bengal Inland Fisheries Act, 1984. In this context it is pertinent to mention that as per Schedule -I of the National Green Tribunal Act, 2010 the West Bengal Inland Fisheries Act, 1984 is not included and hence the same cannot be adjudicated by this Hon'ble Tribunal to that extent as per the applicability of the said Act in the instant Original Application.

5. That in the instant original application vide Solemn Order dated 08.01.2025 passed by this Hon'ble Tribunal a Committee has been constituted in which the District Magistrate Howrah district has been designated as the Nodal Body for filing the report.

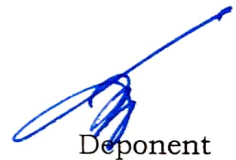
6. That accordingly the District Magistrate Howrah has submitted the Report of the Fact Finding Committee dated 30th June, 2025 and the same has been taken on record by the Hon'ble Tribunal.



7. That in the Report of the Fact Finding Committee as above stated this respondent being the Additional District Magistrate (Land Reforms) & District Land & Land Reforms Officer, Howrah, was a member of the Committee and had duly signed in the report submitted by the Committee.
8. That since this respondent was a member of the Fact Finding Committee hence it adopts the Report of the Fact Finding Committee as filed by the District Magistrate Howrah.
9. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.
10. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 8, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Identified by me

Sibojyoti Chakrabarti
Advocate 30.06.2026
State of West Bengal


Deponent

ADM (LR) &
District Land & Land Reforms Officer
Howrah



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Verification

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

h Verified at Kolkata, on this the *30th* day of June, 2026.

Identified by me

Srijoti Chakrabarti
Advocate *30.06.2026*
State of West Bengal

Deponent

[Signature]
ADM (LR) &
District Land & Land Reforms Officer
Howrah

Solemnly Affirmed and
Declared before me U/S 139
CPC, U/S 297 (C) CRPC

Notary *30.6.26*



Samir Bhattacharya
Notary Govt. of India
Regd. No. - 850 / 97
CITY CIVIL COURT, CALCUTTA

30 JUN 2026

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